

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**  
**RAJYA SABHA**  
**QUESTION NO15.11.2010**  
**ANSWERED ON**  
**BROADCASTING RIGHTS OF CWG .**

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Shri Sanjay Raut

Will the Minister of COALCOALCOALCOALCOALINFORMATION AND BROADCASTING be pleased to state :-

- (a) whether it is a fact that the Commonwealth Games broadcasting rights of ` 246 crore contract was given to London based SIS Live despite its dubious legal status and objections raised against awarding broadcasting rights to it;
- (b) if so, the details thereof for taking such a decision;
- (c) the reasons for awarding contract to this firm ; and
- (d) the amount accrued to Prasar Bharati while telecasting Commonwealth Games worldwide?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING

(Dr. S. JAGATHRAKSHAKAN)

- (a) to (c) No, Sir. All broadcasting rights vest with the Organizing Committee, Commonwealth Games 2010. The Organizing Committee has appointed Doordarshan, a constituent of Prasar Bharati as Host Broadcaster. M/s. SIS Live, London, UK was selected by Prasar Bharati, after global tendering process, for only the production and coverage activities of the Host Broadcaster for the Commonwealth Games Delhi 2010.
- (d) Worldwide Telecast Rights have been granted by Organizing Committee, CWG Delhi 2010 and not by Prasar Bharati. Prasar Bharati has not paid any rights fee to Organizing Committee CWG Delhi 2010 and the arrangement (as per agreement) was worked out to share the revenue in the ratio of 60:40 (60% in favour of Organizing Committee, CWG Delhi 2010 and 40 % in favour of Prasar Bharati). The reconciliation of final revenue sharing will be worked out within a time frame of 45 days of the conclusion of Commonwealth Games 2010.